

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 299/GT/2020

Subject: Petition for revision of tariff of Faridabad Gas Power Station (431.586 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

Petition No. 487/GT/2020

Subject: Petition for approval of tariff of Faridabad Gas Power Station (431.586 MW) for the period from 1.4.2019 to 31.3.2024

Petitioner: NTPC Limited

Respondents: Haryana Power Purchase Centre (HPPC)

Date of Hearing: **23.8.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Shri Anand K. Ganesan, Advocate, NTPC
Ms. Swapna Sheshadari, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Deepak Thakur, Advocate, NTPC
Shri Samir Malik, Advocate, HPPC
Ms. Nikita Choukse, Advocate, HPPC

Record of Proceedings

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments

3. The learned counsel for the Respondent HPPC referred to the reply and made detailed submissions in these petitions.

4. The Petitioner is directed to furnish the following additional information, after serving copy of the same on the Respondent, on or before **15.9.2022**:

In Petition No. 299/GT/2020

(i) *Information related to unrecovered depreciation as directed by the Commission in order dated 31.5.2016 in Petition No. 286/GT/2014.*



(ii) *Information related to water charges as directed by the Commission in the order dated 31.5.2016 in Petition no. 286/GT/2014.*

(iii) *Auditor Certificate of Form 15, Form 15 A and Form 15 B.*

(iv) *Clarification on the computation of Interest on Working Capital on normative basis, when RLNG fuel is not being used.*

5. The Respondents shall file their replies on or before **30.9.2022**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **10.10.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, the orders in these petitions were reserved.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

